

Annex I**Report on Compliance to Eligibility Criteria for Business Authorization (ECBA)**

Name of the bank:

Based on audited/assessed financial statements (Tick one) for financial year _____

Sl. No.	Particulars	As on March 31	Compliance Status (Yes / No)
1	CRAR should be at least one percentage point above the minimum CRAR applicable		
2	Net NPAs of not more than 3%		
3	Net Profit during the last two financial years		
4	Number of professional Directors on the Board		
5	No default in the maintenance of CRR / SLR during the preceding and current financial year till the time of Board resolution declaring the bank as ECBA compliant / application for authorization		
6	CBS fully implemented in the bank		
7	Whether the bank is under Directions / Supervisory Action Framework / PCA of RBI		
8	Details, if any, of prohibition for any authorization by RBI		

Enclosures:

1. A copy of the Board resolution on the compliance with ECBA
2. A copy of the audited financials